

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.3014
TO BE ANSWERED ON 19TH AUGUST, 2025**

FOOD ADULTERATION CASES

3014. SMT. JEBI MATHER HISHAM:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the data on food adulteration cases registered over the past five years, State/UT-wise;
- (b) the conviction rate out of the cases registered in each State/UT during the same period;
- (c) the details of adulteration rates found in food samples tested, with year-wise and State/UT-wise data for the last five years;
- (d) whether Government has taken stringent steps to ensure that food safety officers are adequately deputed across all States/UTs, if so, the detail thereof; and
- (e) the measures undertaken to train and strengthen human resources in the food safety sector?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations, primarily lies with the State/UT Governments. To ensure compliance with these provisions, State/UT Governments take up surveillance, monitoring and inspection activities.

In cases where samples are found to be non-conforming to the provisions of the Act and the Rules and Regulations made, recourse is taken to penal provisions under the FSS Act. Details of the enforcement activity conducted and action taken against the defaulting Food Business Operators for non-compliance in the last 5 years are at **Annexure-I**.

(d) & (e): Food Safety and Standards Authority of India (FSSAI) regularly reviews and engages with all the States/UTs to expedite filling up of the vacant posts against the sanctioned strength in states/UTs. Induction Training Programmes for Regulatory Officers (Food Safety Officers and Designated Officers) are conducted as and when they are recruited by the States/UTs.

Refresher and Need-Based Training Programmes are also conducted for the regulatory officials from time to time, based on the requisitions received from the respective States/UTs. FSSAI conducts specialized training programs for laboratory personnel / Food analyst for continuous up gradation of the technical skills.

FSSAI has started the Food Safety Training and Certification (FoSTaC) Program in July, 2017 for the training of food handlers on good hygiene and manufacturing practices. Till now more than 25.70 lakhs food handlers have been trained across the country.

Annexure - I

Details of samples analysed, found non-conforming and penal action taken during the year 2020-21

Sl. No.	Name of State/UT	No. of Samples Analyzed	No. of Samples found Non - Conforming during the year	No. of cases awarded with penalty
1	Andaman & Nicobar Islands	700	0	16
2	AndhraPradesh	2329	383	216
3	ArunachalPradesh	169	15	1
4	Assam	672	109	46
5	Bihar	1224	144	55
6	Chandigarh	292	32	54*
7	Chhattisgarh	834	165	149
8	Dadra Nagar Haveli & Daman & Diu	75	1	0
9	Delhi	1509	214	28
10	Goa	329	31	2
11	Gujarat	13284	1056	402
12	Haryana	2596	696	358
13	Himachal Pradesh	1568	420	16
14	Jammu & Kashmir	4094	871	573
15	Jharkhand	581	216	94
16	Karnataka	5217	319	0
17	Kerala	6971	1020	389
18	Ladakh	0	0	15*
19	Lakshadweep	0	0	0

20	MadhyaPradesh	10886	2162	1887
21	Maharashtra	4733	874	269
22	Manipur	235	19	4
23	Meghalaya	48	0	0
24	Mizoram	23	2	0
25	Nagaland	60	1	0
26	Odisha	1037	272	32
27	Puducherry	5	1	20*
28	Punjab	6721	873	875*
29	Rajasthan	7343	2054	0
30	Sikkim	32	0	0
31	Tamil Nadu	10766	3443	1363
32	Telangana	894	98	22
33	Tripura	17	6	0
34	Uttar Pradesh	20613	12479	7810
35	Uttarakhand	905	255	118
36	West Bengal	1067	116	3

*Number of cases awarded with penalty against previous years non-confirming samples included.

Details of samples analysed, found non-conforming and penal action taken during the year 2021-22

Sl. No.	Name of State/UT	No. of Samples Analyzed	No. of Samples found Non- Conforming during the year	No. of cases awarded with penalty
1	Andaman& Nicobar Islands	850	4	5*
2	AndhraPradesh	5290	533	484
3	ArunachalPradesh	108	2	0
4	Assam	520	66	5
5	Bihar	555	17	75*
6	Chandigarh	388	28	60*
7	Chhattisgarh	1436	180	90
8	Dadra Nagar Haveli & Daman &Diu	234	0	7*
9	Delhi	1956	218	89
10	Goa	200	14	2
11	Gujarat	13663	824	668
12	Haryana	4235	1182	78
13	Himachal Pradesh	1745	308	249
14	Jammu &Kashmir	8109	1735	1931*
15	Jharkhand	175	85	42
16	Karnataka	5844	150	125
17	Kerala	7855	925	237
18	Ladakh	47	19	12
19	Lakshadweep	0	0	0

20	MadhyaPradesh	16059	2900	2030
21	Maharashtra	9580	1454	787
22	Manipur	236	3	1
23	Meghalaya	70	5	0
24	Mizoram	0	0	0
25	Nagaland	127	14	0
26	Odisha	1168	260	52
27	Puducherry	5	2	2
28	Punjab	6768	1059	0
29	Rajasthan	10386	2891	626
30	Sikkim	66	5	0
31	Tamil Nadu	16363	3778	2884
32	Telangana	3077	353	77
33	Tripura	31	0	0
34	Uttar Pradesh	21987	13153	8585
35	Uttarakhand	2511	560	182
36	West Bengal	2701	207	52

*Number of cases awarded with penalty against previous years non-confirming samples included.

Details of samples analysed, found non-conforming and penal action taken during the year 2022-23

Sl. No.	Name of State/UT	No. of Samples Analyzed	No. of Samples found Non-Conforming during the year	No. of cases awarded with penalty
1	Andaman & Nicobar Islands	1200	46	58*
2	AndhraPradesh	3607	314	339*
3	ArunachalPradesh	258	11	0
4	Assam	602	99	0
5	Bihar	2935	92	39
6	Chandigarh	473	64	27
7	Chhattisgarh	1468	96	119*
8	Dadra Nagar Haveli & Daman &Diu	164	10	13*
9	Delhi	3133	255	86
10	Goa	699	103	11
11	Gujarat	14562	978	547
12	Haryana	4445	1425	915
13	Himachal Pradesh	2720	729	93
14	Jammu &Kashmir	13502	1195	1592*
15	Jharkhand	943	370	44
16	Karnataka	3416	322	191
17	Kerala	8533	1362	454
18	Ladakh	220	6	23*
19	Lakshadweep	0	0	0
20	MadhyaPradesh	12507	2092	1908

21	Maharashtra	11077	1340	198
22	Manipur	169	4	0
23	Meghalaya	409	41	0
24	Mizoram	140	0	0
25	Nagaland	109	6	0
26	Odisha	1368	367	47
27	Puducherry	0	0	0
28	Punjab	8179	1724	1404
29	Rajasthan	13184	3965	2435
30	Sikkim	279	0	4*
31	Tamil Nadu	24188	7924	3714
32	Telangana	4809	894	315
33	Tripura	31	8	0
34	Uttar Pradesh	30140	18108	13148
35	Uttarakhand	1839	342	507*
36	West Bengal	6203	334	233

*Number of cases awarded with penalty against previous years non-confirming samples included.

Details of enforcement samples analysed, found non-conforming and penal action taken during the year 2023-24

Sl.No.	State/UT	No. of Sample analyzed	No. of Samples found Non-Conforming during the year	No. of cases awarded with penalty
1	Andaman And Nicobar Islands	0	0	0
2	Andhra Pradesh	6439	472	646*
3	Arunachal Pradesh	501	11	2
4	Assam	1139	125	0
5	Bihar	2806	126	79
6	Chandigarh	311	49	87*
7	Chhattisgarh	1373	167	86
8	Dadra and Nagar Haveli & Daman & Diu	185	0	0
9	Delhi	3412	150	36
10	Goa	599	16	17*
11	Gujarat	15841	910	1,701*
12	Haryana	3485	856	593
13	Himachal Pradesh	1618	401	376
14	Jammu & Kashmir	9057	750	1,612*
15	Jharkhand	384	292	59
16	Karnataka	5492	286	75
17	Kerala	10792	1304	854
18	Ladakh	638	11	19*
19	Lakshadweep	0	0	0
20	Madhya Pradesh	13998	2022	1,938
21	Maharashtra	5087	1174	154
22	Manipur	168	3	0

23	Meghalaya	123	7	0
24	Mizoram	0	0	0
25	Nagaland	138	3	3
26	Orissa	2003	252	0
27	Puducherry	31	0	0
28	Punjab	6041	929	1,204*
29	Rajasthan	18536	3493	2,181
30	Sikkim	231	0	0
31	Tamil Nadu	18146	2237	2,195
32	Telangana	6156	973	425
33	Tripura	87	0	0
34	Uttar Pradesh	27750	16183	14,627
35	Uttarakhand	1998	192	332*
36	West Bengal	5948	414	285

*Number of cases awarded with penalty against previous years non-confirming samples included.

Details of enforcement samples analysed, found non-conforming and penal action taken during the year 2024-25

Sl.No.	State/UT	No. of Samples Analyzed	No. of Samples found Non-Conforming during the year	No. of cases awarded with penalty
1	Andaman And Nicobar Islands	810	4	0
2	Andhra Pradesh	5984	514	464
3	Arunachal Pradesh	125	9	7
4	Assam	1705	234	0
5	Bihar	2863	124	25
6	Chandigarh	374	65	116*
7	Chhattisgarh	2069	270	143
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0
9	Delhi	2624	130	18
10	Goa	1172	74	11
11	Gujarat	12387	901	859
12	Haryana	2233	500	599*
13	Himachal Pradesh	1587	293	471*
14	Jammu & Kashmir	6955	651	1,239*
15	Jharkhand	364	138	52
16	Karnataka	9371	662	283
17	Kerala	10767	1635	1,088
18	Ladakh	417	45	38
19	Lakshadweep	0	0	0
20	Madhya Pradesh	13920	1635	2,597*

21	Maharashtra	5403	1250	1,147
22	Manipur	126	1	2*
23	Meghalaya	388	5	0
24	Mizoram	0	2	0
25	Nagaland	223	11	0
26	Orissa	2282	273	27
27	Puducherry	173	0	0
28	Punjab	4131	748	333
29	Rajasthan	13840	3788	3,114
30	Sikkim	254	0	0
31	Tamil Nadu	18071	2240	1,536
32	Telangana	3347	324	125
33	Tripura	123	5	0
34	Uttar Pradesh	30380	16500	14,920
35	Uttarakhand	1509	140	256*
36	West Bengal	14502	1217	672

*Number of cases awarded with penalty against previous years non-confirming samples included.